

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 530/TT/2014**

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for **Asset I:** 220 kV D/C Rangpo- New Melli Line and associated bays at Rangpo and New Melli alongwith one no 220 kV Bus Coupler Bay each at Rangpo and New Melli; **Asset II:** 1 no 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay; **Asset III:** 1 no 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay; **Asset IV:** 63MVAR Line Reactor of Ckt-I of 400kV D/C Patna- Kishenganj line at Patna Substation as Bus reactor; **Asset V:** 63 MVAR Line Reactor of Ckt-II of 400kV D/C Patna- Kishenganj line at Patna Substation as Bus reactor under "Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region.

Date of Hearing : 20.1.2015

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : North Bihar State Power Distribution Company Limited and 6 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for "Transmission System for "Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B" in Eastern Region for the 2014-19 tariff period. He further requested to grant AFC for the instant asset as provided under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC charges. He submitted that as per investment approval (17.3.2011) the assets were



scheduled to be commissioned up to 1.12.2013 against this the Asset IV was commissioned on 2.10.2014, Asset I, II and III were anticipated to be commissioned on 31.12.2014 and Asset V was anticipated to be commissioned on 28.11.2014. Hence, there is a expected delay of around 10 to 13 months. The total estimated completion cost is ₹25935.41 lakh against the apportioned approved cost of ₹16241.34 lakh. There is a cost over-run.

2. The Commission observed that the anticipated dates of commercial operation of the instant assets have already lapsed. The Commission directed the petitioner to submit the following information, on affidavit before 11.2.2015 with a copy to all the respondents:-

- a) Status of commissioning of all the Assets. In case of any change in DOCO of the Assets, submit Auditor / Management certificates and Tariff Forms for concerned Assets. In case of actual DOCO, Auditor's Certificate/s for Cost and DOCO Letter/s;
- b) The copy of Investment Approval by Board of directors duly certified by Company Secretary;
- c) Details of Proposed Loan and documents in support of interest rate and repayment schedule for all the Assets including proposed Loans and SBI Loans (as per Form-9c);
- d) The computation of interest during construction along with editable soft copy in Excel format with links for the Assets for the following periods:-
  - (i) From the date of infusion of debt fund up to Scheduled Date of Commercial Operation (i.e. 16.11.2013) as per Regulation 11 (A) (1) of Tariff Regulation, 2014; and
  - (ii) From 17.11.2013 to actual DOCO or Revised DOCO, as the case may be.
- e) In respect of all the assets, details of incidental expenditure incurred during the period of delay (i.e. from 17.11.2013 to actual DOCO/anticipated DOCO) along with the liquidated damages recovered or recoverable;
- f) Form-4 A "Statement of capital cost" as per Books of Accounts (Accrual Basis) for all the assets. Amount of Capital Liabilities in Gross Block should also be indicated;
- g) In case of any default in interest payment on loan, provide the details;

- h) In respect of Asset-V (i.e 63 MVAR Line Reactor of Ckt-II of 400 kV D/C Patna-Kishanganj line at Patna Sub-station as Bus reactor), the petitioner has submitted required Forms as well as Management Certificate for Cost incurred/ to be incurred as per anticipated DOCO as 1.11.2014. The petitioner, however, has claimed the anticipated DOCO as 28.11.2014 for the Asset in the petition. Clarify the discrepancy on DOCO and to submit the revised Management Certificate/ Auditor Certificate for Cost incurred based on revised DOCO, if any;
- i) Form-9B (Details of Foreign loans) in respect of Asset-I, Asset-II and Asset-III;
- j) Revised Form-9 D (Loans in Foreign Currency) in respect of Asset-I, Asset-II and Asset-III. Petitioner has submitted "Calculation of Weighted Average Rate of Interest on loans – Foreign Currency" in Form-9D, instead, details as per details as per Form-9D be submitted indicating the repayment effective date;
- k) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-15 (Actual Cash Expenditure) in respect of all the assets;
- l) Revised Cost Estimate (RCE) in respect of Asset-I, II and III;
- m) RLDC Certificate for charging of assets;
- n) CEA certificate under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 within 15 days of declaration of DOCO;
- o) There is a delay of 10 to 13 months anticipated in completion of assets covered in this petition. The proper details of time overrun and chronology of the activities as per the format given below:-

Asset	Activity	Period of activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

- p) Data in respect of benchmarking of capital cost for transmission line, sub-station/Reactor as per the Commission's order dated 27.4.2010 and 16.6.2010;

q) Minutes of meeting where approvals for installation of Bus Reactors at New Melli sub-station and Line Reactors at Patna sub-station were obtained. Otherwise copy of DPR where reactor is mentioned.

3. The petitioner's prayer for allowing tariff under Regulation 7(7) of 2014 Tariff Regulations shall be considered after receipt of the above said information.

By order of the Commission

(T. Rout)  
Chief Legal

